

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 42
CP (IB) No.322/Chd/Hry/2022
Under 95, IBC 2016**

In the matter of:-

ICICI Bank Ltd.

...petitioner-financial creditor

Vs.

Vikram B Sharma

...respondent-personal guarantor

Present through Video Conferencing:

Mr. Amandeep Singh with Ms. Anamika Singh, Advocates for the petitioner-financial creditor

Mr. Vipul Joshi, Advocate for the petitioner-personal guarantor

Credentials of Mr. Vaibhav Garg, IP have been checked and verified by Registry.

As per the said report, no adverse remark has been found against the said Insolvency Professional in the website of ibbi.gov.in. Thus, Mr. Vaibhav Garg, is appointed as Resolution Professional under Section 97 of the I&B Code, 2016 and is directed to comply with the provisions of Section 99 of the I&B Code, 2016. List on 24.02.2023.

SD/-
(Subrata Kumar Dash)
Member (Technical)

SD/-
(Harnam Singh Thakur)
Member (Judicial)

December 7, 2022
DS